

THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 01st day of July 2020
Cr.M.P.No.643/2020

Mohammad Ithris (Aged 24/2020)
S/o.Sakkarameer

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Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,
Tirumangalam Town P.S.Cr.No.94/2020
U/s.379 IPC

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Respondent/Complainant

Accused Remanded on 13.03.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 29.06.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 110 days and the case is falsely implicated and accused in innocent and bread winner of the family and the case is falsely implicated. Hence, prayed for bail. The prosecution in their reply stated that the above said accused is a habitual offender and 2 previous criminal cases are pending against the accused in Perungudi Cr.No.37/2020 and Koodakovil P.S. in 37/2020 and if the accused person is released on bail, he will tamper the evidence and commit the offence further in future. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody of 110 days and investigation is also likely come to an end, and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Tirumangalam Town P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 01st day of July 2020.

Sd/-M.C.Arun
Judicial Magistrate,
Tirumangalam.

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S/o.Sakkarameer

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Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,
Tirumangalam Town P.S.Cr.No.401/2019
U/s.392 IPC

....

Respondent/Complainant

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1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

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S/o.Sakkarameer

....

Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,

Koodakovil P.S.Cr.No.37/2020

U/s.392 IPC

....

Respondent/Complainant

Accused Remanded on 13.03.2020

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